

ITEM NO.1727

COURT NO.17

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27177/2018

COMMISSIONER OF DELHI VALUE ADDED TAX DEPARTMENT OF  
TRADE AND TAXES

Petitioner(s)

VERSUS

M/S JAI GOPAL INTERNATIONAL IMPEX PRIVATE LIMITED  
& ANR.

Respondent(s)

WITH  
SLP(C) No. 12800/2021 (XIV)

Date : 30-10-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K. VINOD CHANDRAN  
[IN CHAMBER]

For Petitioner(s) Mr. Mukesh Kumar Maroria, AOR  
Ms. Archana Surve, Adv.

For Respondent(s) Mr. Rishabh Jain, Adv.  
Mr. Ramashish, Adv.  
Mr. Avadh Bihari Kaushik, AOR

UPON hearing the counsel the Court made the following  
O R D E R

SLP(C) No. 12800/2021:

1. Two weeks' time is granted to file spare copy to takeout service afresh on the sole respondent.
2. List thereafter.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR-II)  
BRANCH OFFICER